

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

37.

**IA-2562/2024 in C.P.(IB)/860(MB)/2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **12.07.2024**

NAME OF THE PARTIES:

Nimbus Packaging LLP

Vs

Supermax Personal Care Private Limited

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Gaurav R. Begani, Ld. Counsel for the Respondent in IA present.  
Mr. Faran Khan i/b Mr. Aditya Khanna, Ld. Counsel for the Respondent present.
2. Counsel for the RP seeks two weeks' time to file reply to the Application.  
Time finally granted. Copy of the reply to be served upon the Applicant well in advance of the next date of hearing.
3. List this matter on **12.08.2024**.

Sd/-

**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)